

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
IB-2755/ND/2019  
New IA/1698/2024

**IN THE MATTER OF:**

M/s. Magazon Dock Ltd.

**.....Applicant**

**Vs.**

M/s. Dredging Corporation of India

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/1698/2024:-**

This is an application filed by the Operational Creditor under Rule 11 of the NCLT Rules, 2016, seeking liberty to file additional documents. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Issue notice to the Respondents for filing their reply/submissions and appearance. Notice be issued by all means and proof of service be filed. List this application on **16.05.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**